

Shri P. K. Deo (Kolahandi): On a point of order, Sir. In this regard I would like to draw the attention of the House to the fact that there is a parliamentary committee on assurances and promises. In the Order Paper we find that the power of presentation of the report of the Assurances Committee is being usurped by the Minister of Parliamentary Affairs. It is against all practice. The Estimates Committee or Public Accounts Committee Chairmen present their reports to the House. Why should the Minister of Parliamentary Affairs usurp the right of the Committee on Promises and Assurances? It is because of this that there are so many assurances which are not fulfilled.

Mr. Speaker: He has to give decisions or the action taken. I think, on that account, the Minister has been presenting this report here. Does the hon. Minister want to say anything?

Shri Satya Narayan Sinha: I would look into certain complaints which have been made. I should be very much obliged if the hon. Member would give me....

Shri Hari Vishnu Kamath. The Lok Sabha Secretariat has written to all the Ministries.

Shri Satya Narayan Sinha: I would look into it.

Shri Hari Vishnu Kamath: It is not for me.

Shri Satya Narayan Sinha: It concerns the Ministries of Government; therefore, the Minister of Parliamentary affairs has to collect that information.

Shri Morarka (Jhunjhunu): May I say a word? There is a misunderstanding. What the hon. Minister is presenting is statements on assurances given by the Ministers. When the report of the Committee on Assurances is presented, it is presented only by the Chairman of the Committee. What the hon. Minister is

presenting now is the statement about the compliance of those assurances.

Mr. Speaker: I have said that it is about the action that the Government has taken on those assurances.

Shri Hari Vishnu Kamath: He should ascertain from his colleagues, the Ministers, whether it is so.

Mr. Speaker: Yes, he has said that.

ANNUAL REPORT OF THE NATIONAL COUNCIL OF EDUCATIONAL RESEARCH TRAINING

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): Sir, on behalf of Shri M. C. Chaglia, I beg to lay on the Table a copy of Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1963-64, along with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-5093/65].

RULES UNDER THE APPRENTICES ACT

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, on behalf of Shri D. Sanjivayya, I beg to lay on the Table a copy each of the following Rules under sub-section (3) of section 37 of the Apprentices Act, 1961:—

- (i) The Apprenticeship (Fourth Amendment) Rules, 1964, published in Notification No. G.S.R. 155 in Gazette of India dated the 23rd January, 1965. [Placed in Library. See No. LT-5094/65.]
- (ii) The Apprenticeship (Amendment) Rules, 1965, published in Notification No. G.S.R. 1242 in Gazette of India dated the 28th August, 1965. [Placed in Library. See No. LT-5095/65.]